

The special financial assistance to the State of Uttar Pradesh Bill, 2011

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश): महोदय मैं प्रस्ताव करता हूँ कि उत्तर प्रदेश राज्य की अनुसूचित जातियों, अनुसूचित जन-जातियों और अन्य पिछड़े वर्गों के लोगों के कल्याण को बढ़ावा देने के प्रयोजनार्थ तथा राज्य के संसाधनों के विकास, दोहन और उचित उपयोग हेतु इस राज्य को विशेष वित्तीय सहायता दिए जाने का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री नरेन्द्र कुमार कश्यप : महोदय, मैं विधेयक को पुरः स्थापित करता हूँ।

The Constitution (Amendment) Bill, 2011 (Insertion of New Article 16A)

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री नरेन्द्र कुमार कश्यप: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

The Prohibition and Eradication of Ragging Bill, 2011

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, I beg to move for leave to introduce a Bill to prohibit and eradicate ragging in colleges and educational institutions and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

DR. JANARDHAN WAGHMARE: Sir, I introduce the Bill.

The Prevention of Dreadful Superstitious Practices Bill, 2011

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, I beg to move for leave to introduce a Bill to provide for the prevention of dreadful superstitious practices of blind faith and belief in the name of so called divine, supernatural or magical power and to bring social awareness and awakening in the society with a view to protect the people against the evil and sinister practices for the sake of exploiting and harming mentally, physically and financially and to take appropriate measures to effectively contain such evil effects and spread of these harmful practices, usages and customs, and belief in black magic and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.